(b) Ye<sub>s</sub> Sir.

F.R. 56(F).

219

## Action taken against officers of Income Tax Department

379. SHRI RAMSINGHBIIAI PATALIYABHAI RATHVAKOLI; Will the Minister of FINANCE b<sub>e</sub> pleased to state:

- (a) Whether it is a fact that a number of Income T;irv Commissioners have been compulsorily retired, dismissed, removed from service, suspended during 1st Janmiry. 1985 to 31st October, 1985 in various parts of the country;
- (b) if so what are the details thereof;
- (c) what are the reasons for taking h action against each o'f them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI) (a) and (b) TSlo Commissioner of Income-tax has been compulsorily retired, dismissed or removed from service as envisaged under the Central Civil Services (Classification, Control & Appeal) Rules, 1965. However, 4 Commissioners of Income-tax have been prematuiely retired under F.R. 56(.T) in October, 1985.

No Commissioner of Income-tax has been suspended during the period 1st January, 1985 to 31st October, 1985.

(c) So far as the action regarding premature retirement  $i_s$  concerned, it has been taken as part of the review prescribed under Fundamental Rule 56(J) under which the Governmen, has the absolute right to retire a Government servant on attaining the age of 50]55 years or completion of 30 years  $_0$ f ser in the public interest.

to Question\*

## Seizure of smuggled goods

380. SHRI RAMSINGHBHAI PATALIYABHAI RATHVAKOLI. Will the Minister of FINANCE be pleased to state;

- (a) whether it is a fact that smuggled goods worth crores of rupee<sub>s</sub> were seized from various parts of the country including coastal areas during 1st January 1985 to 31st October, 1985;
  - (b) if so, what are the details thereof;
- (c) what action has been taken in each case against those involve^ and found guilty; and
- (d) what action has bee<sub>D</sub> taken to prevent such illegal activities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) Yes, Sir.

(b) Details of main contraband goods seized by the Customs authorities during the period from January to October, 1985 are given below:—

(Value : Rs. in lakhi)

Gold	Watches	Synthetic fabrics	Silver	Diamonds and precious stones	Currency	Others	Total
4207	636	1723	*	75	690	6928	14263 + 925 7 Kgs.

Figures are provisional.